

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (liquidation process) Regulation, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF **CHINAR REALTY PRIVATE LIMITED**

SN	PARTICULARS	*DETAILS
1	Name of corporate debtor	CHINAR REALTY PRIVATE LIMITED
2	Date of incorporation of corporate debtor	15/01/1999
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Madhya Pradesh Under the Companies Act, 1956
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201MP1999PTC013256
5	Address of the registered office and principal office (if any) of corporate debtor	F. No 401, Block G Gaurav Fourth Floor Chinarr Dream CT, Ratanpur Sadak, Ward No. 84 Hoshangabad Road, Misrod, Bhopal, Huzur, Madhya Pradesh, India, 462047
6	Date of closure of Insolvency Resolution Process	11.06.2025
7	Liquidation commencement date of corporate debtor	11-06-2025 (order received on 12.06.2025)
8	Name and registration number of the insolvency professional acting as liquidator	CS Mohd. Raees Sheikh Reg. No. IBBI/IPA-002/IP-N00957/2020-2021/13094
9	Address and e-mail of the liquidator, as registered with the Board	213 ,Azad Nagar, Goli-Karkhana Indore 452001 Madhya Pradesh Email: mrsheikh.pcs@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	CS Mohd Raees Sheikh C/o, Swan Investment, H-3, P-15-16 Metro Tower, Vijay Nagar Square, Indore-452010 MP IN Liquidation.chinarrealty@gmail.com
11	Last date of submission of claims	11.07.2025

*details from point no. 1 to 5 as per data Available at the MCA website.

Notice is hereby given that the National Company Law Tribunal (Indore Bench) has ordered the commencement of liquidation of the **CHINAR REALTY PRIVATE LIMITED** on 11.06.2025.

The stakeholders of **CHINAR REALTY PRIVATE LIMITED** (In Liquidation) are hereby called upon to submit their claims (forms may be downloaded from Weblink: www.ibbi.gov.in/home/downloads) with proof on or before 11th Day of July 2025, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Date: 14-06-2025
Place: Indore

CS. Mohd Raees Sheikh
Liquidator for **CHINAR REALTY PRIVATE LIMITED**
Reg. No. IBBI/IPA-002/IP-N00957/2020-2021/13094